

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3617
ANSWERED ON:12.12.2000
REPRESENTATION OF SCS/STS
K. ASUNGBA SANGTAM

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Vacancy Based Rosters can operate only till such time till the representation of persons belonging to the reserved categories reaches the prescribed percentage of reservation; and

(b) if so, indicate the services of Class I,II, III and IV in the Ministry and Autonomous/Attached/Subordinate Organisations thereunde where the representation of persons belonging to the SC/ST categories has reached the prescribed percentage of reservation and because of which Post Based Rosters have been introduced in place of Vacancy Based Rosters?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I.D. SWAMI)

(a)&(b): In pursuance of the ruling given by the Supreme Court of India that reservation has to be with reference to posts and not vacancies, the Government issued the instructions to introduce post based rosters in respect of posts under the Central Government. The post based roster is a mechanism to ensure that the reserved categories get due share of posts upto the prescribed percentage of reservation in line with the principles enunciated by the Supreme Court of India. These instructions are being followed in the Ministry of Home Affairs as also in its attached and subordinate offices.